(b) if so, whether large number of complaints were received by him against news agencies working;

(c) the nature of complaints received;

(d) what are the changes likely to be introduced int heir working; and

(e) by what time final decision in this regard is likely to be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KU-MUDBEN, M. JOSHI): (a) No. Sir.

(b) and (c). Representations regarding financial difficulties of the news agencies have come to the notice of the Government.

(d) and (e). News agencies are in the private sector. There is no proposal at present under consideration of the Government for bringing about any change in their working. However, the Government will await the recommendations of the Press Commission one of whose terms of reference relates to news coverage and news values; structure and functioning of news agencies and feature agencies; flow of news to and from India'.

मध्य प्रदेश में मिट्टी के तेल के वितरकों की नियुष्ति

4131 भी नन्द किशोर शर्मा: क्या पेट्रोलियम, रसायन धौर उर्वरक मंत्री यह बताने की कपा करेंगे कि :

(क) क्या मध्य प्रदेश के खाद्य राज्य मंत्री ने 26 जुलाई, 1980 को तत्कालीन पेट्रोलियम मंत्री को इस राज्य के प्रत्येक ब्लाक मुख्यालय में मिट्टी के तेल का कम से कम एक वितरक नियुक्त करने के लिए लिखा था ; ग्रौर (ख) यदि हां, तो इस सम्बंध में सब तक की गई कार्यवाही का विवरण क्या है।

Re. Q.O.P. etc.

पेट्रोझियम, रसायण ग्रोर उर्बरक मंत्री (श्री प्रकाश बन्द्र सेठी) : (क) जी, हां । मध्य प्रदेश राज्य के प्रत्येक दो सुरक्षित ब्लाको में एक थोक एजेंट नियुक्त करने का प्रस्ताब थां।

(ख) राज्य में मिट्टी के तेल को वर्तमान वितरण प्रणाली को गतिशील बनाने के लिये तेल उद्योग ने राज्य सरकार को इस बारे में कुछ सुझाव दिये है। राज्य सरकार के उत्तर की प्रतीक्षा की जा रही है।

12 hrs.

RE-QUESTIONS OF PRIVILEGE ETC.

(Interruptions)

MR. SPEAKER: Mr. Kurien.

PROF. P.J. KURIEN (Mavelikara): Sir, this is a very serious matter, a defamatory statement by the Minister...

MR. SPEAKER: What do you want to say?

PROF. P. J. KURIEN: Hon. Minister Shri A. P. Sharma...

MR. SPEAKER: That is under my consideration. I will look into the facts. (Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order under rules 222 and 353...

PROF. P. J. KURIEN: Please hear me, Sir...

MR. SPEAKER: I have called for the facts. Let me get the facts.

(Interruptions) **

**Not recorded.

259

MR. SPEAKER: Nothing will go on record without my permission. You should not talk without my permission. Nothing is going on record.

(Interruptions) **

• MR. SPEAKER: Mr. Jyotirmoy Bosu.

SHRI JYOTIRMOY BOSU: Sir, I am on a point of order under rule 353. Rule 353 reads:

"No allegation of a defamatory or incriminatory nature shall be made by a member against any person unless the member has given previous intimation to the Speaker...."

MR. SPEAKER: What are you raising?

SHRI JYOTIRMOY BOSU: The question which has been raised by Mr. Kurien. Let me make out the point....

MR. SPEAKER: I am not going to allow. I will look into the matter. Why don't you allow me some time? I got it this morning. I have to consider it. I have to get the facts. (Interruptions)

MR. SPEAKER: Please sit down.

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, I have given notice of an Adjournment Motion on the strike by the teachers of Delhi University. The hon. Minister should make a statement...

MR. SPEAKER: Not allowed.

भो राजेंक कुमार सिंह (फिरोजाबाद) : मध्यक्ष महोदय, नियम 222 के म्रन्तर्गत मैं नें सिविल एविएशन मिनिस्टर श्री ए० पी० शर्मा के वक्तव्य के विरूद्ध, जिस में जानबूझ कर उन्होंने सदन को गुमराह किया है, विशेषाधिकार का नोटिस दिया है....

MR. SPEAKER: You have been informed. I will also look into it.

PROF. AJIT KUMAR MEHTA: 1 have given a privilege motion...

MR. SPEAKER: I am looking into it.

भी रामावतार शास्त्री (पटना) : प्राध्यक्ष महोदय, मैं ने नोटिस दिया है कि 5 लाख डिफेन्स एम्पलाइज 18 तारीख को हड़ताल करने जा रहे हैं।.....(ड्यबधान)

MR. SPEAKER: I have not allowed.

Shri Mayathevar.

SHRI C. T. DHANDAPANI (Pottachi): Mr. Thevar has already submitted to you...

MR. SPEAKER: It is under consideration.

SHRI NIREN GHOSH (Dum Dum): I gave notice of a privilege motion against Mr. Charanjilal Sharma. I was informed that it was under your consideration What happened to that?

MR. SPEAKER: It will take shape. Mr. Ghosh, you please see me in the Chember.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Yesterday I had given a breach of privilege motion against the Chief Editor of Yojana. I was told it is under your consideration...

MR. SPEAKER: I have referred it for final reply.

SHRI SATYASADHAN CHAKRA-BORTY (Calcutta South): The Delhi University Teachers are on strike. The Education Minister should make a statement.

MR. SPEAKER: Not allowed... (Interruptions)

SHRI SATYASADHAN CHAKRA-BORTY: **

MR. SPEAKER: No, no. Nothing is recorded.

SHRI C. T. DHANDAPANI: Shri Mayathevar, an hon. Member of this

**Not recorded.

[Shri C. T. Dhandapani]

House, while he was discharging his duties in his constituency on behalt of his constituents, made an appeal to the State Government.

MR. SPEAKER: I am looking into it. It is under my active consideration.

Shri Ghani Khan Choudhuri.

SHRI JYOTIRMOY BOSU: Rule 380 says:

"If the Speaker is of opinion that words have been used in debate which are defamatory or indecent or unparliamentary or undignified, he may, in his discretion, order that such words be expunged from the proceedings of the House."

Mr. A. P. Sharma's utterances at least—you must consider whether they should be on record.

MR. SPEAKER: I will take whatever action is necessary.

PROF. P. J. KURIEN: He must publicly apologise.

12.08 hrs.

PAPERS LAID ON THE TABLE

COAL MINES PF (FOURTH AMDT.) SCHEME, 1980, ANDERA PRADESH AND RAJASTHAN, COAL MINES (THIRD AMDTS.) SCHEMES, 1980 AND REVIEW 'AND ANNUAL REPORT OF RURAL ELEC-TRIFICATION CORPORATION LTD., NEW DELHI FOR 1979-80.

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHAUDHURI): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:--

(i) The Coal Mines Provident Fund (Fourth Amendment) 264

Scheme, 1980, published in Notification No. G. S. R. 1159 in Gazette of India dated the 8th November, 1980.

(ii) The Andhra Pradesh Coal Mines Provident Fund (Third Amendment) Scheme, 1980, published in Notification No. G.S.R. 1160 in Gazette of India dated the 8th November, 1989.

(iii) The Rajasthan Coal Mines Provident Fund (Third Amendment) Scheme, 1980, published M Notification No. G.S.R. 1161 in Gazette of India dated the 8th November, 1980.

[Placed in Library. See No. LT-1584/80].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Rural Electrification Corporation Ltd., for the year 1979-80.

(ii) Annual Report of the Rural Electrification Corporation Ltd., New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in Library. See No. LT-1585/80].

REVIEWS AND ANNUAL REPORTS OF ENGINEERS INDIA LTD., NEW DELHI FOR 1979-80, BONGAIGON REFINERY AND PETROCHEMICALS LTD. (ASSAM) FOR 1978-79, MADRAS REFINERIES LTD., MANALI FOR 1979-80, HINDUSTAN ORGANIC CHE-MICALS LTD., RASAYANI (MAHARAS-TRA) FOR 1979-80, PYRITES, PHOS-PHATES AND CHEMICALS LTD., DEHRÎ-ON-SONE FOR 1979-80, RASHTRIYA CHE-MICALS AND FERTILIZERS LTD., BOMRAY FOR 1979-80 AND BHARAT PETROLEUM CORPORATION LTD., BOMBAY FOR 1979-80.

THE MINISTER OF PETROLEUM, CHEMICALS, AND FERTILIZERS